

ITEM NO.16

Court 1
(By Virtual Hearing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 277/2015

PEOPLES UNION FOR CIVIL LIBERTIES (PUCL)

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 1/2016 - EXEMPTION FROM FILING O.T.)

Date : 14-07-2020 The matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE A.S. BOPANNA

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Mr. Arjun Garg, AOR
Mr. Rati Tandon, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice in respect of prayer (j) of the instant writ
petition which reads as under :

“For an order directing all States and UTs to
pay the maternity benefit of not less than
Rs.6,000/- to all pregnant women and lactating
mothers with effect from 5.7.13 in accordance
with Section 4(b) of the National Food Security
Act.”

The respondent - Union of India may furnish a status report in
that regard.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR